

**SPECIAL BENCH**

**ITEM NO.196**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.102/2024 IN CP (IB) No.75/ALD/2023**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |   |
|----------------------------|---|
| <b>NAME OF THE COMPANY</b> | <b>TILAK RAJ SHARMA V/S BANK OF BARODA &amp; ORS.</b> |
| <b>UNDER SECTION</b>       | <b>94 IBC</b>   |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

None

*: For the petitioner*

Ms. Salonee Keshwani, Adv.

*: For the Respondent*

**ORDER**

- 1. Ld. Counsel representing the respondent/Bank of Baroda is present through VC.**
- 2. Ld. Counsel representing the Respondent Bank states that the OTS proposal is being considered by the Bank.**
- 3. In the interest of justice, the matter is adjourned for further hearing on 11<sup>th</sup> September, 2024 before the Regular Bench.**

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

***18<sup>th</sup> July, 2024***

*Bipul Kumar Tiwari  
(Stenographer)*